

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Item No. 1

C.A. Nos. 936-938/2001

INDICARB LTD.

...Appellant(s)

vs.

State of Tamil Nadu & Ors.

...Respondent(s)

(for appl.(s) for directions)

with

WP(C) No.409/1997 (With Appl. (s) for stay and directions and office report), CA No.939/2001 (With Appl. (s) for impleading party and with prayer for interim relief and office report) WP(C) No.180/1998, WP(C) No.199/1998, WP(C) No.206/1998, WP(C) No.249/1998, WP(C) No.374/1998 (With Appl. (s) for stay), WP(C) No.504/1998 (With office report), WP(C) No.505/1998 (With office report), WP(C) No.654/1998, WP(C) No.30/1999, CA 955/2001 (With prayer for interim relief), WP(C) No.92/1999, WP(C) No. 96/1999, WP(C) No. 112/1999, WP(C) No. 119/1999, WP(C) No. 136/1999, WP(C) No. 167/1999, CA No. 957-964/2001 (with prayer for interim relief and with office report), WP(C) No. 219/1999, WP(C) No.221/1999 (With application for exemption from filing OT and ex-parte stay), WP(C) No.5/1998, CA 972-973/2001 (With Appln. (s) for c/delay in filing SLP and with prayer for interim relief and office report), WP(C) No.420/1999, WP(C) No.423/1999, WP(C) No.98/1999, WP(C) No.382/1999 (With office report), WP(C) No.392/1999 (With office report), WP(C) No.510/1999, WP(C) No.543/1999, WP(C) No.139/2000, WP(C) No.154/2000, WP(C) No.253/2000, WP(C) No.279/2000, WP(C) No.146/2000 (With office report), WP(C) No.278/2000 (With Appln. for ex-parte stay and office report), WP(C) No.327/2000, WP(C) No.145/2000, WP(C) No.400/2000, CA No.993-995/2001 (With prayer for interim relief and office report), CA No. 997/2001 (With prayer for interim relief and office report), CA Nos. 1649-1654/2001 (With Apln. (s) for condonation of delay in filing rejoinder and impleading party and correcting the name of the petitioner(s)/respondent(s) and exemption from filing OT and with prayer for interim relief and office report), WP(C) No.110/2000 (With Appln. (s) for interim relief and stay and permission to place addl. documents on record and office report), WP(C) No.615/2000 (With appln.(s) for stay and permission to place addl. Documents on record), WP(C) No.268/2001, SLP(C) No.18556/2001 (With prayer for interim relief and office report), WP(C) No.547/2001 (With appln.(s) for stay and permission to file addl. documents as Compilation Vol. II), WP(C) No.540/2001 (With appln.(s) for ex-parte stay), WP(C) No.534/2001 (With appln.(s) for ex-parte stay), WP(C) No.570/2001 (With appln.(s) for stay), WP(C) 3/2002, WP(C) No. 17/2002, WP(C) No. 44/2002 (with appln.(s) for stay), WP(C) No. 20/2002, WP(C) No. 157/2002, SLP(C)No. 6110/2002 (with prayer for interim relief), SLP(C) 6189/2002 (with prayer for interim relief), SLP(C) No. 6251/2002 (with prayer for interim relief), SLP(C) 6281/2002 (with prayer for interim relief), WP(C) No. 156/2002, WP(C) No. 207/2002, WP(C) No. 329/2002, SLP(C) 12076/2002 (with appln.(s) for exemption from filing C/C of the impugned judgment and impleading party and with prayer for interim relief), WP(C) No.282/2002, WP(C) No.303/2002, WP(C) No.407/2002, WP(C) No.304/2002, WP(C) No.415/2002, WP(C) No.426/2002, WP(C) No.432/2002 (with appln.(s) for stay), WP(C) No.458/2002, WP(C) No.597/2002 (With appln(s). for stay), WP(C) No. 253/2002 (With appln.(s) for stay and directions), WP(C) No.107/2003 (With appln.(s) for stay), WP(C) No. 181/2003 (with appln.(s) for stay and office report), WP(C) 182/2003 (with Appln.(s) for stay), WP(C) No. 213/2003 (with appln.(s) for

stay and permission), WP(C) No. 316/2003 (With Appln.(s) for stay), WP(C) No. 318/2003 (with appln.(s) for stay), WP(C) 320/2003 (with Appln.(s) for stay), WP(C) No. 335/2003 (with appln.(s) for stay), WP(C) No. 336/2003 (with Appln.(s) for stay), WP(C) No. 343/2003 (with appln.(s) for stay), WP(C) No. 344/2003 (With Appln.(s) for stay), WP(C)345/2003 (with appln.(s) for stay), WP(C) No. 346/2003 (With Appln.(s) for stay), WP(C)347/2003 (with appln.(s) for stay), WP(C) 356/2003 (With Appln.(s) for stay), WP(C)No. 357/2003 (with appln.(s) for stay), WP(C) 358/2003 (With Appln.(s) for stay), WP(C)359/2003 (with appln.(s) for stay), WP(C) 360/2003 (With Appln.(s) for stay), WP(C) No. 268/1998 (with appln.(s) for ex-parte stay), WP(C) No. 273/1998 (with appln.(s) for stay and WP(C) No. 565/1998 (with appln.(s) for exparte-stay).

Item No. 2

I.A. Nos. 21-24 in C.A. Nos. 976-979/2001

Ashok Leyland Ltd.

...Appellant(s)

vs.

State of T.N. & Anr.

...Respondent(s)

(for Clarification/direction)

Date: 04/02/2004 This/These matter(s) was/were called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE

HON'BLE MR. JUSTICE S.B. SINHA

HON'BLE MR. JUSTICE S.H. KAPADIA

For Appellant(s)/

Petitioner(s)

in CA 936-938/01, Mr. K Parasaran, Sr. Adv.  
WP 409/97, 939/01, 253/02, Mr. V Balaji, Adv.  
CA 976-979/01 Mr. A T M Sampath, Adv.  
Ms. Aarthi Radhakrishnan, Adv.  
Ms. T S Shanthi, Adv.

in WP 318/03 Mr. P N Ramalingam, Adv.  
Mr. A T M Sampath, Adv.

in WP 180/98, 199/98, Mr. K K Mani, Adv.  
249/98, 504/98, 505/98, Mr. R L Ramani, Adv.  
654/98, 92/99, 96/99, Mr. N Prasad, Adv.  
112/99, 119/99, 136/99, Mr. Kumar Kartikay, Adv.  
167/99, 219/99, 5/98,  
420/99, 423/99, 98/99,  
510/99, 543/99, 139/00,  
154/00, 253/00, 279/00,  
145/00, 400/00, CA 993-95/01,  
SLP 18556/01, WP 570/01, 3/02,  
157/02, 329/02, SLP12076/02,  
407/02, 415/02, 426/02, 432/02,

458/02, 597/02, 107/03, 181/03,  
182/03, 268/98, 565/98

in WP 206/98, 374/98, Mr. K V Vijayakumar, Adv.  
268/01, 20/02, 207/02, Mr. R D Ganesan, Adv.  
282/02, 303/02, 304/02, Mr. S Nanda Kumar, Adv.  
320/03, 335/03, 336/03, Mr. M Yogesh Kanna, Adv.  
343/03, 344/03, 345/03, Mr. R Suresh Kumar, Adv.  
346/03, 347/03, 356/03, Mr. S Venkatesh Perumal, Adv.  
357/03, 358/03, 359/03,  
360/03

in WP 30/99 Mr. Rakesh K Sharma, Adv. (NP)

in CA 955/01 ---

in CA 957-964/01 Mr. Dhruv Agrawal, Adv.  
Mr. R V Prasad, Adv.  
Mr. Praveen Kumar, Adv.

in WP 146/00 & 278/00 Mr. Joseph Vellapally, Sr. Adv.  
Mr. Praveen Kumar, Adv.

in WP 221/99 & 327/00 Mr. T L Viswanatha Iyer, Sr. Adv.  
Mr. P N Ramalingam, Adv.

in CA 972-973/01 Mr. A K Ganguli, Sr. Adv.  
Mr. Subramonium Prasad, Adv.  
in WP 382/99 & 392/99 Mr. V Balachandran, Adv. (NP)

in CA 997/01 Mr. Sunil Kumar Jain, Adv. (NP)

in CA 1649-54/01, WPMr. K K Venugopal, Sr. Adv.  
110/00, 615/00, 213/03 Mr. P H Parekh, Adv.  
for M/s. P H Parekh & Co., Advs.

in WP 547/01 Mr. S Ganesh, Sr. Adv.  
Mr. U A Rana, Adv.  
Mr. Arvind Kumar, Adv.  
Mr. Sadeep Kharel, Adv.  
for M/s. Gagrat & Co., Advs.

in WP 17/02, 44/02, Mr. U A Rana, Adv.  
316/03 Mr. Arvind Kumar, Adv.  
Mr. Sadeep Kharel, Adv.  
for M/s. Gagrat & Co., Advs.

in WP 540/01, 534/01, Mr. Altaf Ahmed, ASG  
SLP 6110/02, 6189/02, Mr. V A Mohta, Sr. Adv.  
6251/02, 6281/02, Mr. Ashok Kumar Gupta, Adv.  
Mr. Farrukh Rasheed, Adv.

in WP 156/02 Mr. M N Shroff, Adv. (NP)

in WP 273/98 Mr. Joseph Vallapally, Sr. Av.  
Mr. Sanjiv Sen, Adv.  
Ms. Nandini Gore, Adv.  
Ms. Ritu Sharma, Adv.  
Ms. Ramni, Adv.  
Ms. Manik Karanjawala, Adv.

For Respondent (s)  
in their respective matter(s)  
Union of India Mr. Soli J Sorabjee, Attorney General  
Mr. Raju Ramachandran, ASG

Mr. R P Bhatt, Sr. Adv.  
Ms. Neera Gupta, Adv.  
Mr. Prateek Jalan, Adv.  
Mr. Rajit Tyagi, Adv.  
Mr. Y P Mahajan, Adv.  
Mr. B V Balram Das, Adv.  
Mr. P Parmeswaran, Adv. (NP)  
Ms. Sushma Suri, Adv. (NP)

State of TamilnaduMr. A K Ganguli, Sr. Adv.  
Mr. Subramonium Prasad, Adv.  
Mr. R Gopalakrishnan, Adv.  
Mr. Abhay Kumar, Adv.

State of Andhra PradeshMr. Guntur Prabhakar, Adv.

Delhi Admn.Mr. K C Kaushik, Adv.  
Ms. Kiran Bhardwaj, Adv.  
Ms. Anil Katiyar, Adv.

State of WBMr. B Sen, Sr. Adv.  
Mr. Janaranjan Das, Adv.  
Mr. Swetaketu Mishra, Adv.  
Ms. Moushumi Gahlot, Adv.  
for M/s. Sinha & Das, Advs.

Mr. Tara Chandra Sharma, Adv.  
Ms. Neelam Sharma, Adv.

State of MaharashtraMr. Ravindra K Adsure, Adv.  
Mr. Mukesh K Giri, Adv.

State of KarnatakaMr. Sanjay R Hegde, Adv.

State of MeghalayaMr. Ranjan Mukherjee, Adv.

State of GujaratMs. Hemantika Wahi, Adv.  
Ms. Archana Palkar, Adv.

State of H.P.Mr. J S Attri, Adv.

Mr. R C Verma, Adv. (NP)

Mr. G Prakash, Adv. (NP)

Ms. Revathy Raghavan, Adv. (NP)

Mr. V Krishna Murthy, Adv. (NP)

State of BiharMr. B B Singh, Adv.

Govt. of PondicherryMr. V G Pragasam, Adv.

Mr. Sushil Kumar Jain, Adv. (NP)

Mr. Naresh K Sharma, Adv. (NP)

Ms. Kamini Jaiwal, Adv. (NP)

Mr. Gopal Balwant Sathe, Adv. (NP)

State of PunjabMr. H M Singh, Adv.  
Ms. Shabana Saifi, Adv.  
Mr. Kaushal Yadav, Adv.  
Mr. Anil Hooda, Adv.

Mr. R S Suri, Adv.

Mr. N Ganpathy, Adv.(NP)

Mr. Anil Kumar Tandale, Adv.(NP)

Mr. B S Banthia, Adv.(NP)

Ms. Sandhya Goswami, Adv.(NP)

Mr. K Ram Kumar, Adv.(NP)

State of OrissaMr. Janaranjan Das, Adv.

Mr. Swetaketu Mishra, Adv.

Ms. Moushumi Gahlot, Adv.

Mr. Radha Shyam Jena, Adv.(NP)

State of M.P.Mr. Sakesh Kumar, Adv.

Mr. S K Agnihotri, Adv.

Mr. A Mariarputham, Adv.(NP)

State of RajasthanMr. Ranji Thomas, Adv.

Ms. Bharati Upadhyaya, Adv.

Mr. V N Raghupathy, Adv.

Mr. Javed Mahmud Rao, Adv.(NP)

Mr. S Guru Krishna Kumar, Adv.

Ms. Srikalaa G K, Adv.

Mr. Rakesh Kumar Singh, Adv. Mr. S R Setia, Adv.

(in CA 972-973/01)

Mr. Mahabir Singh, Adv. (NP)

Mr. Anil Shrivastav, Adv.(NP)

State of KeralaMr. K R Sasiprabhu, Adv.

Mr. Ramesh Babu MR, Adv.

for UTsMr. K C Kaushik, Adv.

Mr. D S Mahra, Adv.

Mr. Vinay Kumar Garg, Adv.(NP)

Mr. K R Nagaraja, Adv.(NP)

Mr. R P Wadhvani, Adv.(NP)

State of AssamMs. Asha Gopalan Nair, Adv.

Mr. Niraj Kumar, Adv.

Mr. Sanjay C V Choudhury, Adv.

for M/s. Corporate Law Group, Adv.

Mr. P R Ramasesh, Adv.(NP)

Mr. P P Singh, Adv. (NP)

State of GoaMs. A Subhashini, Adv.

UPON hearing counsel the Court made the following

O R D E R

C.A. Nos. 1649-1654/01, WP(C) No. 110/00, WP(C) No. 615/00, WP(C) No. 213/03, WP(C) No. 540/01, WP(C) No. 534/01, SLP(C) No. 6110/02, SLP(C) No. 6189/02, SLP(C) No. 6251/02 and SLP(C) No. 6281/02

Delinked. List after eight weeks.

WP(C) Nos. 199/98 & 565/98 and C.A. Nos. 993-995/01

These matters are directed against the notice for pre-assessment. We are of the view that these matters are pre-mature. The petitioners/appellant may show cause before the concerned assessing authority. In case any adverse order is passed, it will be open to the petitioners/appellant to take such action as is permissible in law. The petitioners/appellant may file objections, if any, within six weeks from date. These writ petitions and civil appeals stand disposed of in the aforesaid terms.

WP(C) No. 253/02

Mr. K Parasaran, learned senior counsel appearing for the petitioners states that the petitioners seek leave of the Court to withdraw this petition. Permission is granted. The writ petition is dismissed as withdrawn.

C.A. Nos. 936-938/2001, WP(C) No.409/1997, CA No.939/2001, WP(C) No.180/1998, WP(C)No.206/1998, WP(C)No.249/1998, WP(C) No.374/1998, WP(C) No.504/1998, WP(C)No.505/1998, WP(C)No.654/1998, WP(C) No.30/1999, CA 955/2001, WP(C) No.92/1999, WP(C) No. 96/1999, WP(C) No. 112/1999, WP(C) No. 119/1999, WP(C) No. 136/1999, WP(C) No. 167/1999, CA No. 957-964/2001, WP(C) No. 219/1999, WP(C) No.221/1999, WP(C) No.5/1998, CA 972-973/2001, WP(C) No.420/1999, WP(C) No.423/1999, WP(C) No.98/1999, WP(C) No.382/1999, WP(C) No.392/1999, WP(C)No.510/1999, WP(C)No.543/1999, WP(C) No.139/2000, WP(C)No.154/2000, WP(C)No.253/2000, WP(C)No.279/2000, WP(C)No.146/2000, WP(C) No.278/2000, WP(C) No.327/2000, WP(C) No.145/2000, WP(C) No.400/2000, CA No. 997/2001, WP(C) No.268/2001, SLP(C) No.18556/2001, WP(C) No.547/2001, WP(C) No.570/2001, WP(C) 3/2002, WP(C) No. 17/2002, WP(C) No. 44/2002, WP(C) No. 20/2002, WP(C) No. 157/2002, WP(C) No. 156/2002, WP(C) No. 207/2002, WP(C) No. 329/2002, SLP(C) 12076/2002, WP(C) No.282/2002, WP(C) No.303/2002, WP(C) No.407/2002, WP(C) No.304/2002, WP(C) No.415/2002, WP(C) No.426/2002, WP(C) No.432/2002, WP(C) No.458/2002, WP(C) No.597/2002, WP(C) No.107/2003, WP(C) No. 181/2003, WP(C) 182/2003, WP(C) No. 316/2003, WP(C) No. 318/2003, WP(C) 320/2003, WP(C) No. 335/2003, WP(C) No. 336/2003, WP(C) No. 343/2003, WP(C) No. 344/2003, WP(C)345/2003, WP(C) No. 346/2003, WP(C)347/2003, WP(C) 356/2003, WP(C)No. 357/2003, WP(C) 358/2003, WP(C)359/2003, WP(C) 360/2003, WP(C) No. 268/1998 and WP(C) No. 273/1998

Delay condoned in C.A. Nos. 972-973/2001.

Impleadment allowed in C.A. No. 939/2001 and S.L.P.(C) No. 12076/2002.

These matters stand covered by the decision of this Court in Ashok Leyland Ltd. vs. State of Tamil Nadu & Anr., 2004 (1) SCALE 224 and, therefore, they are disposed of in terms of the said decision. The appellants/petitioners may approach the appropriate forum within a period of six weeks. In case such a petition is filed, it will be entertained and decided on merits. The appellants/petitioners may apply afresh for interim order before the appropriate forum.

I.A. Nos. 21-24 in C.A. Nos. 976-79/01

Mr. K Parasaran, learned senior counsel appearing for the applicant states that in view of the above order passed in C.A. Nos. 936-938/01 etc. etc., the applicant seeks leave of the Court to withdraw these applications. Permission is granted. The IAs are dismissed as withdrawn.

(D.P. WALIA) (JANKI BHATIA)  
COURT MASTER COURT MASTER

(Signed Order is placed on the file)

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 936-938 OF 2001

INDICARB LTD.

...Appellant(s)

vs.

STATE OF TAMIL NADU & ORS.

...Respondent(s)

with

[WP(C) No.409/1997, CA No.939/2001, WP(C) No.180/1998, WP(C) No.199/1998, WP(C)No.206/1998, WP(C)No.249/1998, WP(C) No.374/1998, WP(C) No.504/1998, WP(C)No.505/1998, WP(C)No.654/1998, WP(C) No.30/1999, CA 955/2001, WP(C) No.92/1999, WP(C) No. 96/1999, WP(C) No. 112/1999, WP(C) No.

119/1999, WP(C) No. 136/1999, WP(C) No. 167/1999, CA No. 957-964/2001, WP(C) No. 219/1999, WP(C) No. 221/1999, WP(C) No. 5/1998, CA 972-973/2001, WP(C) No. 420/1999, WP(C) No. 423/1999, WP(C) No. 98/1999, WP(C) No. 382/1999, WP(C) No. 392/1999, WP(C) No. 510/1999, WP(C) No. 543/1999, WP(C) No. 139/2000, WP(C) No. 154/2000, WP(C) No. 253/2000, WP(C) No. 279/2000, WP(C) No. 146/2000, WP(C) No. 278/2000, WP(C) No. 327/2000, WP(C) No. 145/2000, WP(C) No. 400/2000, CA No. 993-995/2001, CA No. 997/2001, CA Nos. 1649-1654/2001, WP(C) No. 110/2000, WP(C) No. 615/2000, WP(C) No. 268/2001, SLP(C) No. 18556/2001, WP(C) No. 547/2001, WP(C) No. 540/2001, WP(C) No. 534/2001, WP(C) No. 570/2001, WP(C) 3/2002, WP(C) No. 17/2002, WP(C) No. 44/2002, WP(C) No. 20/2002, WP(C) No. 157/2002, SLP(C) No. 6110/2002, SLP(C) 6189/2002, SLP(C) No. 6251/2002, SLP(C) 6281/2002 WP(C) No. 156/2002, WP(C) No. 207/2002, WP(C) No. 329/2002, SLP(C) 12076/2002, WP(C) No. 282/2002, WP(C) No. 303/2002, WP(C) No. 407/2002, WP(C) No. 304/2002, WP(C) No. 415/2002, WP(C) No. 426/2002, WP(C) No. 432/2002, WP(C) No. 458/2002, WP(C) No. 597/2002, WP(C) No. 253/2002, WP(C) No. 107/2003, WP(C) No. 181/2003, WP(C) 182/2003, WP(C) No. 213/2003, WP(C) No. 316/2003, WP(C) No. 318/2003, WP(C) 320/2003, WP(C) No. 335/2003, WP(C) No. 336/2003, WP(C) No. 343/2003, WP(C) No. 344/2003, WP(C) 345/2003, WP(C) No. 346/2003, WP(C) 347/2003, WP(C) 356/2003, WP(C) No. 357/2003, WP(C) 358/2003, WP(C) 359/2003, WP(C) 360/2003, WP(C) No. 268/1998, WP(C) No. 273/1998 and WP(C) No. 565/1998]

AND

I.A. NOS. 21-24 IN C.A. NOS. 976-979/2001

Ashok Leyland Ltd.

...Appellant(s)

vs.

State of T.N. & Anr.

...Respondent(s)

O R D E R

C.A. Nos. 1649-1654/01, WP(C) No. 110/00, WP(C) No. 615/00, WP(C) No. 213/03, WP(C) No. 540/01, WP(C) No. 534/01, SLP(C) No. 6110/02, SLP(C) No. 6189/02, SLP(C) No. 6251/02 and SLP(C) No. 6281/02

Delinked. List after eight weeks.

WP(C) Nos. 199/98 & 565/98 and C.A. Nos. 993-995/01

These matters are directed against the notice for pre-assessment. We are of the view that these matters are pre-mature. The petitioners/appellant may show cause before the concerned assessing authority. In case any adverse order is passed, it will be open to the petitioners/appellant to take such action as is permissible in law. The petitioners/appellant may file objections, if any, within six weeks from date. These writ petitions and civil appeals stand disposed of in the aforesaid terms.

WP(C) No. 253/02

Mr. K Parasaran, learned senior counsel appearing for the petitioners states that the petition

ers seek leave of the Court to withdraw this petition. Permission is granted. The writ petition is dismissed as withdrawn.

C.A. Nos. 936-938/2001, WP(C) No.409/1997, CA No.939/2001, WP(C) No.180/1998, WP(C)No.206/1998, WP(C)No.249/1998, WP(C) No.374/1998, WP(C) No.504/1998, WP(C)No.505/1998, WP(C)No.654/1998, WP(C) No.30/1999, CA 955/2001, WP(C) No.92/1999, WP(C) No. 96/1999, WP(C) No. 112/1999, WP(C) No. 119/1999, WP(C) No. 136/1999, WP(C) No. 167/1999, CA No. 957-964/2001, WP(C) No. 219/1999, WP(C) No.221/1999, WP(C) No.5/1998, CA 972-973/2001, WP(C) No.420/1999, WP(C) No.423/1999, WP(C) No.98/1999, WP(C) No.382/1999, WP(C) No.392/1999, WP(C)No.510/1999, WP(C)No.543/1999, WP(C) No.139/2000, WP(C)No.154/2000, WP(C)No.253/2000, WP(C)No.279/2000, WP(C)No.146/2000, WP(C) No.278/2000, WP(C) No.327/2000, WP(C) No.145/2000, WP(C) No.400/2000, CA No. 997/2001, WP(C) No.268/2001, SLP(C) No.18556/2001, WP(C) No.547/2001, WP(C) No.570/2001, WP(C) 3/2002, WP(C) No. 17/2002, WP(C) No. 44/2002, WP(C) No. 20/2002, WP(C) No. 157/2002, WP(C) No. 156/2002, WP(C) No. 207/2002, WP(C) No. 329/2002, SLP(C) 12076/2002, WP(C) No.282/2002, WP(C) No.303/2002, WP(C) No.407/2002, WP(C) No.304/2002, WP(C) No.415/2002, WP(C) No.426/2002, WP(C) No.432/2002, WP(C) No.458/2002, WP(C) No.597/2002, WP(C) No.107/2003, WP(C) No. 181/2003, WP(C) 182/2003, WP(C) No. 316/2003, WP(C) No. 318/2003, WP(C) 320/2003, WP(C) No. 335/2003, WP(C) No. 336/2003, WP(C) No. 343/2003, WP(C) No. 344/2003, WP(C)345/2003, WP(C) No. 346/2003, WP(C)347/2003, WP(C) 356/2003, WP(C)No. 357/2003, WP(C) 358/2003, WP(C)359/2003, WP(C) 360/2003, WP(C) No. 268/1998 and WP(C) No. 273/1998

These matters stand covered by the decision of this Court in Ashok Leyland Ltd. vs. State of Tamil Nadu & Anr., 2004 (1) SCALE 224 and, therefore, they are

disposed of in terms of the said decision. The appellants/petitioners may approach the appropriate forum within a period of six weeks. In case such a petition is filed, it will be entertained and decided on merits. The appellants/petitioners may apply afresh for interim order before the appropriate forum.

I.A. Nos. 21-24 in C.A. Nos. 976-79/01

Mr. K Parasaran, learned senior counsel appearing for the applicant states that in view of the above order passed in C.A. Nos. 936-938/01 etc. etc., the applicant seeks leave of the Court to withdraw these applications. Permission is granted. The IAs are dismissed as withdrawn.

.....CJI(V.N. KHARE)

.....J  
(S.B. SINHA)

.....J  
(S.H. KAPADIA)

New Delhi;  
February 4, 2004.